

ITEM NO.21

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No. 6711/2024

(Arising out of impugned final judgment and order dated 08-02-2024 in WP(C) No. 1864/2024 passed by the High Court of Delhi at New Delhi)

ZAMEER AHMED JUMLANA

Petitioner(s)

VERSUS

DELHI DEVELOPMENT AUTHORITY (DDA) & ORS.

Respondent(s)

(IA No. 37291/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 37290/2024 - PERMISSION TO FILE SLP)

WITH

SLP(C) No. 10043/2024 (XIV)

(IA No. 104542/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 104543/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Satyajit Sarna, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Syed Kamran Ali, Adv.
Mr. Arjun Varma, Adv.
Ms. Sheezan Hashmi, Adv.
Mr. Aakash Dubey, Adv.
Mr. Debarchande, Adv.
Mr. Sudev Juneja, Adv.

Mr. Kapil Sibal, Sr. Adv.
Mr. Nizam Pasha, Adv.
Mr. Talha Abdul Rahman, AOR
Mr. M. Shaz Khan, Adv.
Mr. Adnan Yousuf, Adv.

For Respondent(s)

Mr. Anant Vijay Palli, Sr. Adv.
Ms. Mitali Gupta, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Nitin Mishra, AOR

Mr. Sidharth Luthra, Sr. Adv.
Mr. Satyajit Sarna, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Syed Kamran Ali, Adv.
Mr. Arjun Varma, Adv.
Ms. Sheezan Hashmi, Adv.
Mr. Aakash Dubey, Adv.
Mr. Debarchande, Adv.
Mr. Sudev Juneja, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

It is stated that the meeting of the Religious Committee has not been held.

Re-list in the week commencing 23.09.2024.

Meanwhile, we deem it appropriate to implead the Archaeological Survey of India¹ as respondent No. 8 in SLP(C) Diary No. 6711/2024 and respondent No. 4 in SLP(C) No. 10043/2024, subject to all just exceptions.

The amended memo of parties will be filed within a period of two weeks.

The newly impleaded respondent, ASI, shall be served with copies of the present special leave petitions along with a copy of this order and the earlier orders.

ASI and the National Monument Authority will visit the site and submit their reports. The reports will also be submitted to the Religious Committee.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

¹ For short, "ASI".